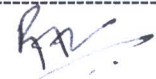




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NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
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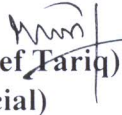
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/11/2016 AT 10.30 AM


PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER	: CA/ /2014		
PETITION NUMBER	: TCP/36/2016		
NAME OF THE PETITIONER(S)	: G.L. Consultants Private Limited		
NAME OF THE RESPONDENT(S)	: Q.A. Software India Private Limited & 5 others		
UNDER SECTION	: 397/398		
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	P. R. Renganath	Counsel for Respats 2 & 4	
2.	R. SELVAKUMAR	Counsel for R,	
3.	PRIYADARSHINI N For T. K. BHASKAR	Counsel for Petitioners	

**ORDER**

Counsel for the petitioner present. Counsel for the respondents present. Counsel for R2 to R3 filed memo giving some details pertaining to the offer for entering into compromise between the parties. The Counsel for the petitioner stated that they have backed out of the earlier offer. So, not willing to proceed with the new terms of settlement, because the respondents themselves offered Rs.6 lakhs to the petitioner for his exit from R1 company. Counsel for the respondents stated the reason for decreasing the amount of offer which is mentioned in the memo. The memo is taken on record. The matter is posted for arguments in CA-166/2014 and CA-1/2014. Put up on **03.01.2017 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)